

ITEM NO.1

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 5-15 in CIVIL APPEAL NO. 6166 OF 1999

U.O.I. & ORS

Appellant (s)

VERSUS

RAKESH KUMAR ETC. ETC.

Respondent(s)

(With appln(s) for directions/clarification of court's order dated 30.03.2001
and permission to file

appln.for clarification and office report)

(FOR FINAL DISPOSAL)

WITH

W.P.(C)No.104/2003 (With appln.(s) for interim relief and office report)

Date: 04/08/2006 This Appeal/petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

HON'BLE MR. JUSTICE D.K. JAIN

For Appellant(s)

Mr.S.W.A.Qadri, Adv.

Mrs.Rekha Pandey, Adv.

Mr. D.S. Mahra, Adv.

Mr.C.B.N.Babu, Adv.

Mr. Bimal Roy Jad, Adv.

For Respondent(s)

Mr. Javed Mahmud Rao, Adv.

Mr.Naresh Kaushik, Adv.

Ms.Amita Kalkal, Adv.

For Mrs Lalita Kaushik ,Adv

Mr. Subramonium Prasad ,Adv

Mr.P.H.Parekh,Adv.

Mr.E.R.Kumar, adv.

For M/S P.H. Parekh & Co. ,Adv

Mr.Manoj Saxena, Adv.

Mr.Rajneesh Kr.Singh,Adv.

Miss Sameena Ahmed, Adv.

Mr.Rahul Shukla, Adv.

For Mr. T.V.George, Adv.

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For R Nos.3 & 4

Mr.Rudreshwar Singh,Adv.

For Mr.P.Parmeswaran, Adv.

UPON hearing counsel the Court made the following

O R D E R

Counsel for the applicants submits that the applicants have already got the benefit

pursuant to the order dated 8th June, 2006 passed by the Union of India and the applicants received the

said communication on 22.6.2006. The applicant produces a copy of the order dated 8th June, 2006,

which is taken on record. In view of the said order, the I.A.s are disposed of.

W.P.(C)No.104/2003:

Counsel for the petitioners submit that they had already got the benefit and so no further

relief was sought for. In view of the above statement, the petitioner's petition is disposed of.

(G.V.Ramana)
Court Master

(Veera Verma)
Court Master